

(e) the penal interest accrued to buyers in case of new delivery dates given on RERA approved websites?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (e) Such information is not maintained in the Ministry of Housing and Urban Affairs. However, under the provisions of the Real Estate (Regulation and Development) Act, 2016, (Act), the Real Estate Regulatory Authority of the concerned State/Union Territory is required to publish and maintain a website of records for public viewing of relevant details of all real estate projects for which registration has been given.

The Act also makes the promoter liable for refund of amount, with interest and compensation, in applicable cases, in accordance with the provisions of the Act, in case the promoter fails to complete or is unable to give possession of the apartment, plot or building as per the terms of the agreement for sale or duly completed by the specified date.

#### **Data on street vendors**

676. SHRI DEREK O'BRIEN: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government has any data on the total number of street vendors in the country if so, the details thereof, state-wise;

(b) whether all the State Government have implemented and formulated the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 and, if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the hawking zones are created in cities across States in the country and if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) No, Sir. The State/UT wise data on street vendors is not maintained in the Ministry of Housing & Urban Affairs. In order to protect the rights of urban street vendors and to regulate street vending activities, the Government of India has enacted "The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014". The Act, *inter alia*, provides for survey of street vendors and issue of certificate of vending by the Town

Vending Committees as per the Scheme framed by concerned State/UT Governments. The State/UT Government and Urban Local Bodies are, therefore, responsible for identification and registration and maintaining the data on Street Vendors.

(b) and (c) The aforesaid Act mandates States/UTs for framing of Rules in respect of their respective jurisdictions. Twenty-eight States/UTs have framed Rules so far. Matter is being pursued with the remaining States *viz.* Arunachal Pradesh, Kerala, Mizoram, Nagaland and West Bengal to notify the Rules.

(d) and (e) The Act, *inter alia*, provides for preparation of Street Vending Plan which includes determination of hawking/vending zones as restriction-free-vending zones, restricted vending zones and no-vending zones by the Urban Local Bodies/Local authorities based on local conditions.

### **Funds for Jabalpur under Smart Cities Mission**

677. SHRI VIVEK K. TANKHA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that, out, of the 100 cities selected under the Smart Cities Mission, 90 cities have not utilized the funds sanctioned;

(b) if so, the details thereof, State-wise;

(c) whether it is also a fact that 196 crore released under the Mission for Jabalpur is still lying unutilised with the State Government; and

(d) if so, the reasons therefor and the time-limit for utilizing it?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) Ninety Smart Cities (twenty cities in January 2016 in Round 1, thirteen cities in May 2016 in fast track round, twenty seven cities in September 2016 in Round 2 and thirty cities in June 2017 in Round 3) have so far been selected.

Subsequent to the selection and setting up of Special Purpose Vehicle (SPV), Government of India (GoI) grant of ₹ 9,863.20 crores has been released to sixty Smart Cities through respective State Governments out of which an amount of ₹ 644.77 crores has been utilised by these cities. The details of funds released and utilized by these sixty cities are given in Statement (*See below*).

(c) and (d) The Government of Madhya Pradesh has already transferred ₹ 196 crores, released by the Government of India under Smart Cities Mission, to Jabalpur Smart City.